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| दूरभाष/Tel: 044 25221949<br>फैक्स/Fax: |  | <br>(आई.एस. 15700:2005 प्रमाणित)<br>(IS 15700:2005 Certified) |
|--|---|--|

**भारत सरकार**  
**GOVERNMENT OF INDIA**  
**वित्त मंत्रालय, राजस्व विभाग**  
**MINISTRY OF FINANCE, DEPARTMENT OF REVENUE**  
**आयुक्त सीमा शुल्क का कार्यालय, (चेन्नै- VIII)**  
**OFFICE OF THE COMMISSIONER OF CUSTOMS, (CHENNAI-VIII)**  
**सीमा शुल्क भवन, नं. 60 राजाजी सालै, चेन्नै-600 001**  
**CUSTOM HOUSE, NO.60, RAJAJI SALAI, CHENNAI-600 001**  
**EMAIL: [aeo-chennaicsutoms@gov.in](mailto:aeo-chennaicsutoms@gov.in)**

फा.सं./F.No. GEN/AEO/APPL/OTH/7/2021-AEO

दिनांक/Dated: 27/12/2021

To:

The Director General, Narcotics Control Bureau  
Ministry of Home Affairs, West Block, No. 1, Wing No. 5  
R.K. Puram, New Delhi – 110066.

The Director General,  
Directorate of Revenue Intelligence,  
'D' Block, I.P. Bhawan, I.P. Estate,  
New Delhi – 110002.

The Director General,  
Directorate General of Central Excise Intelligence,  
West Block VIII, Wing No. VI, 2<sup>nd</sup> Floor,  
R.K. Puram, New Delhi – 1100 66.

The Commissioner,  
Directorate of Legal Affairs  
4<sup>th</sup> Floor, Rajendra Bhawan,  
210, Deendayal Upadhyay Marg,  
New Delhi – 110002.

The Additional Director General,  
Directorate General of Systems  
Risk Management Division,  
13, Sir Vithaldas Thackersey Marg,  
Opp. Patkar Hal, New Marine Lines,  
Mumbai – 400 020.

All Chief Commissioners/Principal Commissioners/Commissioners,  
Customs, Customs (Prev), GST Commissionerates, GST (Audit),

Sir / Madam,

**Sub: - Legal verification of AEO applicants under AEO program regarding.**

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Please refer to the letter F. No. 450/179/2009-Cus IV(Pt) dated 02.01.2017 issued by the Director Customs and the letter F. No. 1380/65/2016 dated 11.01.2017 on the above subject matter (already available on the CBEC website under Departmental Officers Tab).

**The following Importer/Exporter has applied for AEO – T2 status:-**

| SL.NO. | Name of the Applicant | AEO Status | CIN NO                | PAN No.    |
|--------|-----------------------|------------|-----------------------|------------|
| 1      | M/s. ALINA PVT. LTD.  | T2 (MSME)  | U18104TN2005PTC057229 | AAFCA9114P |

**Location Details:**

| Sl. | Address |
|-----|---------|
|-----|---------|

| No. |   |
|-----|---|
| 1   | No. 12, Race Course Road, First & Second Floor, Guindy, Chennai – 600 032.  |
| 2   | Survey No. 46/17, Othivakkam Village, Chengalpattu Taluk, Kanchipuram, Tamilnadu – 603 202.   |
| 3   | No. 3, P P Amman Koil Street, Chrompet, Kanchipuram, Tamilnadu – 603 202.   |
| 4   | S-14, Thiru Vi Ka Industrial Estate, Guindy, Chennai, Tamilnadu – 600 032.  |
| 5   | Plot No. 1,2,3, Anna Salai, Ganapathy Nagar, Lakshmi Nagar Extn, Porur, Chennai, Tiruvallur, Tamilnadu – 600 116.                             |
| 6   | No. 1, GST Road, Sothupakkam Village, Kanchipuram, Tamilnadu – 603 319.   |
| 7   | 147 3A1 3A2, Kodithandalam Village Natarajapuram Uthiramerur Main Road, Pukkathurai Post Madurantakam Taluk Kanchipuram, Tamilnadu – 603 308. |
| 8   | No. 111A/33, MRC Shoes, Ammoor Road, Ranipet, Vellore, Tamilnadu – 632 402.   |

**Director details:**

| S.No. | Name of Director (Shri / Smt. ) | PAN / DIN           | Address   |
|-------|---------------------------------|---------------------|---|
| 1     | Hussai Habib Mirza Altaf        | AAAPH5137P/00018665 | No. 19, Bishop Garden Greenway Road Raja Annamalaipuram, Chennai – 600 028.                 |
| 2     | Safinaaz                        | AANPS0718A/00888480 | No. 19, Bishop Garden Greenway Road Raja Annamalaipuram, Chennai – 600 028.                 |
| 3     | Donepudi Raja Babu              | ADIPR3851K/07727183 | New No.26, Sri Rekha Apartments, Srinagar Colony South Avenue, Saidapet, Chennai – 600 015. |

It is requested that details as mentioned below against these entities may be sent to **this office** through this office e-mail id, **aeo-chennaicustoms@gov.in** at the earliest please.

- i. Show cause notice issued to them during last three financial years involving fraud, forgery, outright smuggling, clandestine removal of excisable goods or cases where Service Tax has been collected from customers but not deposited to the Government.
- ii. Case wherein prosecution has been launched or is being contemplated against the applicant or its senior management.
- iii. Whether there are any disputed duty demanded or drawback demanded or sought to be denied, in all the show cause notices issued under Customs Act, 1962(other than those mentioned in point i and ii above) during the last three financial years. The ratio of such disputed duty demanded or duty drawback demanded or sought to be denied may be provided.

The details may include issue in brief, date of SCN/order and revenue implication. In case this applicant has come to any adverse notice of the department/ Govt., details may be communicated.

These details are necessary to run a background check on compliance record submitted by the party for the last three years in terms of Para 3.2 of the Customs Circular No. 33/2016 dated 22.07.2016. In case no comments are received within 21days, it will be presumed that you have no objection in granting 'AEO' status to the above applicants.

Meghaa Gupta  
Deputy Commissioner  
DC/AC-IV-O/o Commissioner-Customs-General-Chennai